

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. CP/154(MB)2021

IN THE MATTER OF

DINESH SHARMA

.... Petitioner

Vs

SHREYAS INTERMEDIATES LTD

.... Respondent

U/s 59 of the Companies Act, 2013

Order Delivered on 10.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ajit Singh Tawar (VC)

For the Respondent: Adv. Geeta Lundwani R (6)(PH)
Adv Vikas Pandey R-1 & 7 (VC)
Adv. Parikshit Pania R-9 (VC)

ORDER

The Ld. Counsel for the Respondent No. 6 prays for time to place on record the additional affidavit. In view of the request made, adjourned to **04.09.2024**. The parties are directed to complete their pleadings before the next date.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)